

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

TUESDAY, THE FIFTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 30776 OF 2024**

**Between:**

1. Safia Fatima, D/o, Abdul Hameed, Aged about 21 years, Occ Student, Res 18-13-68/8/5, 4th Floor, Apt 402, Shastripuram, Ali Bhai Ki Masjid, Rajendranagar, Svpnpa, K.V Rangareddy-500052, T.G.
2. S Gayathri, D/o, S Ramu, Aged about 20 years, Occ Student, Res H.No 44-151/1/A, Ram Nagar Colony, Wanaparthy-509103, T.G.

**...PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal. .

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for online registration into admission / counseling into undergraduate AYUSH Courses i.e., BUMS,BAMS and , BHMS, for academic year 2024-2025, under A Category Competent Authority Quota for next phase of counseling and list the petitioner name in the merit list, for admission into BUMS, BAMS & BHMS, Course, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners for admission/counseling into undergraduate AYUSH Courses i.e., BUMS, BAMS & BHMS, for academic year

2024-2025, under A Category Competent Authority Quota for next phase of counseling, for admission into BAMS and BHMS, Course.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and upload application for online registration of the petitioners request and list the petitioners name in the merit list, for admission/counseling into undergraduate AYUSH Courses i.e., BUMS, BAMS & BHMS, for academic year 2024-2025, under "A' Category Competent Authority Quota for next phase of counseling.

**Counsel for the Petitioner : SRI ABDUL SAGEER**

**Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.30776 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel represents Mr. Abdul Sageer, learned counsel for the petitioners.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioners *inter alia* seek a direction to respondent No.2 to accept the representation dated 02.11.2024 submitted by the petitioners and permit the petitioners for admission/counselling into Under Graduate AYUSH courses *i.e.*, BUMS, BAMS & BHMS for the academic year 2024-25.

4. Learned counsel for the petitioners submits that the petitioners have appeared in NEET (UG) 2024 and obtained All India Rank of 316209 and 665654 respectively. The petitioners could not apply for 'A' category as they could not aware about the cut-off date of the online registration due to which the petitioners' names were not listed in the merit list. It is further submitted that with regard to the grievance of the petitioners, the petitioners have submitted representation dated 02.11.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2 University to decide the representation submitted by the petitioners by a speaking order within three days from today. It is made clear that this

Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-CH.MANJULA DEVI**  
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. The Principal Secretary, Medical and Health Family Ifis Department, Secretariat Buildings, State of Telangana, Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal. .
3. One CC to SRI ABDUL SAGEER, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW ,High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

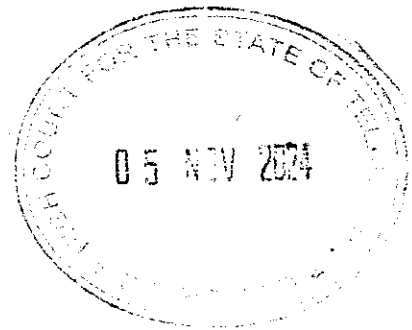
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**HIGH COURT**

**DATED:05/11/2024**

**CC TODAY**



**ORDER**

**WP.No.30776 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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